

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6655
ANSWERED ON:16.05.2012
GPF CUM PENSION SCHEME
Shankar Alias Kushal Tiwari Shri Bhisma

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has issued any order to extend the benefit of GPF-cum- Pension Scheme to the officials of some Universities/Inter-University Centres;
- (b) if so, the details thereof;
- (c) whether any request has been received from the Navodaya Vidyalaya Welfare Joint Committee, public representatives and others to extend the benefits of said scheme to the officials of Navodaya Vidyalayas in the country;
- (d) if so, the action taken/proposed to be taken by the Government in this regard; and
- (e) the time by which such benefits are likely to be extended?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED)

- (a) & (b): Yes, Sir. The Central Government has extended GPF-cum-Pension scheme (for officers/staff) to six Inter University Centres (IUCs) who have joined prior to 1.1.2004 and had opted for the same. The six IUCs are
- (i) Inter University Consortium for Department of Atomic Energy Facility(IUC-DAEF);
 - (ii) Inter University Consortium for Astronomy and Astrophysics(IUCAA);
 - (iii) Nuclear Science Centre(NSC);
 - (iv) Consortium for Educational Communication (CEC);
 - (v) National Assessment and Accreditation Council (NAAC) and
 - (vi) Information and Library Network Centre (INFLIBNET). The expenditure on this GPF-cum-Pension Scheme shall be borne by UGC from its own funds.
- (c) to (e): The Central Government has approved introduction of New Pension Scheme to all regular employees joining Navodaya Vidyalaya Samiti (NVS) and also given option to other regular employees of NVS either to join the New Pension Scheme or to continue with the existing scheme. This scheme has been introduced with effect from 1.4.2009. However, employees who joined the NVS before the date have not accepted the scheme and have represented for coverage under CCP (Pension) Rules, 1978, but this could not be acceded to.